



2026:AHC:164185

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482
BNSS No. - 7929 of 2026**

Pushpendra Singh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Prem Chandra Dwivedi, Vivek Kumar Dwivedi
Counsel for Opposite Party(s) : G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard learned counsel for the applicants and learned A.G.A. for the State.
2. The present anticipatory bail application has been filed on behalf of the applicant in Case Crime No. 515 of 2025, under Sections 191(2), 191(3), 332(C), 115(2), 109(1) and 351(2) of the B.N.S., 2023, Police Station - Sikandra, District Agra, with a prayer to enlarge him on anticipatory bail as the applicant apprehends his arrest in the aforesaid case.
3. The learned counsel for the applicant states that the applicant has been falsely implicated in the present case and seeks anticipatory bail on the following grounds :-
 - i. A general role has been assigned to all the accused in the First Information Report (FIR).
 - ii. The injured, who are two in number, have sustained only simple injuries.
 - iii. The number of injuries is not commensurate with the number of accused.
 - iv. There is a delay of three days in lodging the FIR.
 - v. Similarly situated co-accused Digambar alias Sonu Dada and Ramu have been granted anticipatory bail by this Court in NABAIL No.5118 of 2026.
 - vi. The applicants have no criminal antecedents.
4. Learned A.G.A. has opposed the prayer for grant of anticipatory bail and

contended that the applicants, along with the other accused, caused serious injuries to the two injured persons. However, learned A.G.A. could not dispute the fact that none of the injuries found on the persons of the injured has been opined to be either grievous in nature or dangerous to life. He also could not dispute the fact that similarly situated co-accused Digambar alias Sonu Dada and Ramu have been granted anticipatory bail by this Court.

5. I have considered the submissions made by the learned counsel for the parties.

6. A general role has been assigned to the applicants. The injuries sustained by the injured have been opined to be simple in nature, as per the medical examination reports. The statements of the injured recorded by the police also do not attribute any specific role to the applicants. Five persons have been named in the FIR, along with 2-3 unknown persons. The number of injuries is not commensurate with the number of accused. Similarly situated co-accused Digambar alias Sonu Dada and Ramu have been granted anticipatory bail by this Court. The applicants have no criminal antecedents.

7. Taking into account the entire facts and circumstances of the case, as discussed above, a prima facie case for grant of anticipatory bail is made out.

8. The anticipatory bail application of the applicant is allowed.

9. In the event of the arrest of the applicant- **Pushpendra Singh** involved in the aforesaid case crime, he shall be released on anticipatory bail on his furnishing a personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned, with the following conditions:-

- i. The applicant shall make himself available for interrogation by a police officer as and when required;
- ii. The applicant shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer;
- iii. The applicant shall not leave India without the previous permission of the Court;
- iv. The applicant shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

August 5, 2026
Kushal

(Rajiv Lochan Shukla,J.)